

COSMOS BANK Recovery Department, Region-II
Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gulbarga Road Junction, Gulbarga Road (North) Padar (West), Mumbai - 400 028. Phone No. 022- 69476012/57/58/28

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

E-Auction Sale Notice for Sale of Immovable Secured Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower Firm through its Proprietor, Mortgageors & Guarantors that the below described immovable property mortgaged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Cosmos Co-operative Bank Ltd., will be sold on the basis of "As is where is", "As is what is", "Whatever there is" and "Without Recourse" for recovery of Bank dues as per the brief particulars given hereunder:

Name of Borrower Firm, Mortgageors & Guarantors	Details of Secured Assets for Sale/Auction
Borrower Firm/Mortgageor: M/s. AIG International Proprietor Mr. Kanji Karamshi Patel (Deceased) Through his legal heirs: 1. Mrs. Meena Kanji Patel 2. Mrs. Ayushi Kanji Patel 3. Mr. Vivian Kanji Patel Guarantor/Mortgageor: Mr. Karamshi Valabhai Vaid Guarantors: Mr. Pankaj Mohanlal Mistry Mr. Raju Tejaranji Suthar	All that piece and parcel of Residential immovable property being Plot No.17 admeasuring about 385.00 Sq. Mtrs. bearing Municipal Property No.1545/17, comprised in Survey No.565/1, Municipal Ward No.2 situated at Bhachau, Taluka Bhachau (Kutch) in the Sub-Registration District of Bhachau, Registration District of Kutch in the State of Gujarat and bounded as under: North : 25 Ft. Internal Road & thereafter Plot No.8 South : Land of Prajapati Khengar Lakshman East : Plot Nos.18 & 19 West : Plot No.16
Demand Notice Date & Amount	Demand Notice Date 08/11/2024 of ₹. 68,72,978.48 plus further interest charges thereon.
Possession Date & Type	05/07/2026 Physical
Reserve Sale Price	₹ 32,00,000/- (Rupees Thirty Two Lakhs Only)
Earnest Money Deposit (E.M.D.)	₹ 3,20,000/- (Rupees Three Lakhs Twenty Thousand Only)
Bid Incremental Value	₹ 25,000/- (Rupees Twenty Five Thousand Only)
Date & Time of Inspection	With prior appointment
Date & Time of E-Auction	29/10/2026 from 1.00 pm to 2.00 pm

STATUTORY NOTICE: As per rule 8(6) & 9(1) of Security Interest (Enforcement) Rules, 2002.
This notice also be considered as a 30 days' notice to the Borrower Firm through its Proprietor, Mortgageors & Guarantors of the said loan to pay the dues in full before the date of sale, failing which the secured assets will be sold on above auction date.

Note: 1. EMD/BID forms are available with Authorised Officer, 2. Please contact for EMD payment & other details to Authorised Officer Mob.9960974848/9322480888/9819192192, 3. Last Date & Time of EMD and KYC Documents submission 28/10/2026 upto 4.30 p.m.
For detailed terms & conditions of the auction sale is available with the Bank Website i.e. <https://www.cosmos.bank.in/auction-notice.aspx> AND Auctioneer Website i.e. <https://cosmosbank.auctiontger.net>

Sd/-
Asst. General Manager & Authorised Officer
under SARFAESI Act, 2002
Cosmos Co-operative Bank Ltd.

Date: 28/09/2026
Place : Mumbai

SMFG INDIA CREDIT COMPANY LIMITED
Corporate Off. : 11th Floor, C Wing, Embassy 247, Lal Bahadur Shastri Marg, Gandhi Nagar, Vikhroli (West), Mumbai, Maharashtra 400083
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No.111, Mount Poonamallee Road, Porur, Chennai, Tamil Nadu - 600116

POSSESSION NOTICE
(For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Company Limited**, Having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai, Tamil Nadu - 600116 and corporate office at 11th Floor, C Wing, Embassy 247, Lal Bahadur Shastri Marg, Gandhi Nagar, Vikhroli (West), Mumbai, Maharashtra 400083, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder :

Name of the Borrower/Co-Borrowers/Guarantors & Loan Account Number	Demand Notice Date & Amount	Description of Immovable Property/Properties Mortgaged	Date & Type of Possession
LAN : 173601511980479 1. VRAJ TRADING CO 2. MANISHKUMAR BABUBHAI PATEL 3. ASHABEN MANISHKUMAR PATEL	Date: 12-05-2026 Rs. 1,24,08,556.61/- (Rupees One Crore Twenty Four Lakhs Eight Thousand Five Hundred Fifty Six and Paise Sixty One Only) as on 6 May 2026	COMMERCIAL PREMISES BEING SHOP NO.126 ADMEASURING APPROXIMATELY 67.21 SQUARE METER (CARPET AREA) AND HAVING 72.60 SQUARE METER (BUILT-UP AREA) ON THE 1ST FLOOR CONSTRUCTED ON THE SAID PROJECT LAND, TOGETHER WITH UNDIVIDED SHARE ADMEASURING 18.97 SQUARE METER IN THE SAID PROJECT LAND AND TOGETHER WITH RIGHT TO USE COMMON AMENITIES IN THE SCHEME KNOWN AS "SOLARIS BUSINESS HUB" SITUATED AT SURVEY NO.218, FINAL PLOT NO.463, TOWN PLANNING SCHEME NO.29 (NARANPURA) AT MOUJUE: VADAJ, TALUKA: SABARMATI, DISTRICT : AHMEDABAD. BOUNDARY- EAST: LIFT AND PASSAGE, WEST: 18 MTRS. ROAD, NORTH: SHOP NO.127, SOUTH: SHOP NO.125	27.09.2026 (Physical possession)
LAN : 212420910892158 1. MAHENDRABHAI PARBATBHAI LADVA 2. BHANUBEN MAHENDRABHAI LADVA 3. BAURANG ENTERPRICE 4. AKASH MAHENDRABHAI LADVA	Date: 28-04-2026 Rs. 20,52,967/- (Rupees Twenty Lakhs Fifty Two Thousand Nine Hundred Sixty Seven Only) as on 7 Apr 2026	PROPERTY NO 1 ALL THAT PIECES AND PARCEL OF IMMOVABLE PROPERTY COMPRISING OF RESIDENTIAL TENEMENT CONSTRUCTED ON N.A LAND ADMEASURING 167-45 SQ.MT. OF PLOT NO.214 OF AREA KNOWS AS "SHREEJI PARK" LYING AND SITUATED AT REVENUE SURVEY NO. 2/1, 3/1 AND 5 OF VILLAGE TAIGHADI OF TALUKA PADADHRI OF DISTRICT RAJKOT. BOUNDARIES- EAST - PLOT NO. 205, WEST - ROAD, NORTH - PLOT NO. 215, SOUTH - PLOT NO. 213	26.09.2026 (Physical possession)

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 29/09/2026
Place: Ahmedabad & Rajkot

Authorised Officer,
SMFG India Credit Company Limited

Motilal Oswal Home Finance Limited
Corporate Office : Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. Email :- hqenquiry@motilalooswal.com. CIN Number :- U65923MH2013PLC248741

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **Motilal Oswal Home Finance Limited**, (Formally known as **Aspire Home Finance Corporation Ltd.**), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr. No.	Loan Agreement No. / Name of the Borrower / Co-Borrowers / Guarantors	Date of Demand Notice & Outstanding	Date of Possession Taken	Description of the Immovable Property All that part and parcel of property consisting of
1.	LXRAJ00417-180051543 & LXMOHOF222-230645605 Borrower : NARAN CHHANABHAI CHAUHAN Co-Borrower-1 : SHANTUBEN NARANBHAI CHAUHAN Guarantor : MUKESHBHAI MANASURBHAI PARMAR	03.07.2026 For Rs. 10,74,025/-	23.09.2026	Plot No. 31 Paiki, Plot Area 65 Sq. Mtrs. Land Known As Dham Siddhi Society, Survey No. 2/1P1, 2/1P2, 2/1P3 & 2/2, Village : Jambudiya, Dist. Morbi, Gujarat. East : 7.50 Mtrs. Wide Road; West : Plot No. 63 Paiki Land; North : Plot No. 30 Paiki Land; South : Plot No. 31 Paiki Land.
2.	LXRAJ00315-160006798 & LXMOHOF1121-220630960 Borrower : RAJESH BABULAL DIVAKAR Co-Borrower-1 : RANJANBEN BABULAL DIVAKAR Co-Borrower-2 : SHILABEN RAJESHBHAI DIVAKAR	03.07.2026 For Rs. 11,12,382/-	23.09.2026	Property Bearing House No. 118 Vinayak Villa Residence, RS. No. 187, Plot No. 44 to 47+56 To 59, Sub Plot No. 44 to 47+56 To 59/10, Morbi Road, Rajkot, Gujarat. East : Road Measuring 7.50 M. On That Side Measuring 12-115 M. Is Located With A Roundabout; West : Sub Plot 44 to 47+56 to 59/9 Above Building No. 117 Measuring 12-115 is Located, the Wall On That Side Is Located; North : Sub Plot 44 to 47+56 to 59/11 Is Located on The Building No. 119 Measuring 7-84 M.; South : Road Measuring 7.50 M. On That Side Measuring 7-84 M Is Located With A Roundabout.
3.	LXRSUR00116-170050565 Borrower : MADHAI MIHAIL LATHI Co-Borrower-1 : APARNA MADHAI LATHI	02.07.2026 For Rs. 3,71,521/-	23.09.2026	Flat No. 301, On The 3rd Floor, Area Adm. 460 Sq. Feet i. e. 42.73 Sq. Mtrs. Super Built Up Area & 340.74 Sq. Feet i. e. 31.35 Sq. Mtrs. Built Up Area In The Building Known As Raj Avenue Building No. C, Situated At Survey No. 226/1 & 5/B & 226/8 Block No. 231, Plot No. 9 to 24, Area Adm. 966.16 Sq. Mtrs. & Plot No. 77 to 80 Area Adm. 246 Sq. Mtrs. Total 1212.36 Sq. Mtrs. of Moje : Village Sachin City Of Surat, Gujarat; East : Flat No. C/304; West : Road; North : Road; South : Passage.
4.	LXMOPALANP922-230658917 & LXMOPALANP5422-230660483 Borrower : BHARATBHAI CHATURBHAI TURJI Co-Borrower-1 : DIPKABEN BHARATBHAI TURJI Guarantor : SANDIPKUMAR MANGALDAS SOLANKI	06.07.2026 For Rs. 8,27,648/-	23.09.2026	Grampanchayat Property No. 478/1, Assessment Serial No. 511, Total Area Adm. 675 Sq. Feet Situated In The Sim of Velavapura, Tal. Deesa, Dist. Banaskantha, Gujarat. East : Road; West : Plot of Kemchand Chatur; North : Road; South : House of Natvarbhai Shankarbai.
5.	LXRSUR00216-170035697 Borrower : ANGAD RAMKRISHAN TIWARI Co-Borrower-1 : SARTADEVI ANGAD TIWARI	03.07.2026 For Rs. 7,09,751/-	24.09.2026	Flat No. G-3, Ground Floor, Area Adm. 300 Sq. Feet i. e. 27.87 Sq. Mtrs. Shiv Square, Harinath Park Society, Vibhag No. 2, Kadodara Char Rasta, N. H. No. 08, Revenue Survey No. 133, Block No. 137/A, Hissa No. 3, Plot No. 117 to 110 & 127 to 129 Moje : Kodadara, Dist. Palsana Dist. Surat, Gujarat. East : Flat No. G/1; West : Road; North : Parking; South : Building.
6.	LXRSUR00416-170031011 Borrower : ANKUSH SURAJBALI SAHOO Co-Borrower-1 : SURAJBALI DASRATH SAHOO Guarantor : RAMBHAVAN RAMDAS MORYA	07.03.2026 For Rs. 9,09,216/-	24.09.2026	Plot No. 118 Adm. 48 Sq. Yard i. e. 40.15 Sq. Mtrs. Along With 21.20 Sq. Mtrs. In The Land of Rahi Township Part-1, Khata No. 1149, S. No. 352, 353 354, Block No. 369, Adm. 33059 Sq. Mtrs., Moje Gam Kareli, Palsana, Surat. East : Soc. Road; West : Plot No. 137; North : Plot No. 119; South : Plot No. 117.
7.	LXRSUR00315-160015392 Borrower : BALKRUSHNABHAI NARAYANBHAI PATEL Co-Borrower-1 : SHYAMBEN BALKRUSHNABHAI PATEL	05.06.2026 For Rs. 17,32,498/-	26.09.2026	Plot No. 90 (As Per Passing Plan Plot No. A/90), Area Adm. 89 Sq. Yards i. e. 74.42 Sq. Mtrs. Mansi Residency, Revenue Survey No. 194/1 & 194/2, Block No. 195, Area Adm. 50777 Sq. Mtrs., Taluka : Palsana, Village : Bagumara, Dist. Surat, Gujarat. East : Plot No. 89; West : Plot No. 91; North : Internal Road of The Society; South : Plot No. 99.
8.	LXRSUR00315-160005015 Borrower : MANOJKUMAR RAMNIRANJAN PAL Co-Borrower-1 : CHANDRAKALI MANOJKUMAR PAL	23.12.2020 For Rs. 9,08,517/-	26.09.2026	Plot No. 113, Garden City Vibhag-1, Near Aradhana Laketown, Bardoli Road, Block No. 87, Jolva, Palsana, Surat, Gujarat-394 327.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of **Motilal Oswal Home Finance Limited** for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/-
Authorised Officer
Motilal Oswal Home Finance Limited

Place: Gujarat
Date : 29.09.2026

IDBI BANK Retail Recovery, Rajkot

APPENDIX IV (RULE 8(1))
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas The undersigned being the Authorized officer of **IDBI Bank Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **25/08/2025** calling upon the borrower (1) **Mr. Manish Himanilal Vaghadiya (2) Mrs Ashaben M Vaghadia**, to repay the amount mentioned in the notice being **Rs.15.91.994/- (Rupees Fifteen Lakh Ninety One Thousand Nine hundred Ninety Four Only)** together with further interest thereon with effect from 10/05/2025 to IDBI Bank within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical possession** of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **26th day of September of the year 2025**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IDBI Bank Limited** for an amount of **Rs.15.91.994/- (Rupees Fifteen Lakh Ninety One Thousand Nine hundred Ninety Four Only)** together with further interest thereon with effect from 10/05/2025

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

The Mortgaged Assets All That piece and parcel of Immovable Property situated at Shop No. 15 having area admeasuring about 23.24 sq. mtrs. and Commercial Shop No. 16 having area admeasuring about 18.59 sq. mtrs. on the ground floor of a commercial building named Pragati Complex, constructed on aghat land collectively admeasuring about 468.93 sq. mtrs., known as the center side of Latl Plot No. 7 & 8, lying and situated at City Survey No. 1368-A, Sheet No. 173, Ward No. 3, Morbi, Gujarat. **Boundaries of Shop No. 15** North: Shop No. 16, South: Shop No. 14, East: Passage, West: Road. **Boundaries of Shop No. 16** North: Shop No. 17, South: Shop No. 15, East: Shop No. 18, West: Road **Together with all and singular the structures and erections thereon, both present and future.**

Date : 26.09.2026
Place : Rajkot

Authorized Officer
IDBI Bank Limited

बैंक ऑफ इंडिया **BOI** University Road Branch, Vyanktesh Vogue, Indira Circle, 150 Ft. Ring Road, Rajkot - 360 005

APPENDIX-IV (Rule-8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the **Bank of India, University Road Branch, Rajkot** Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules-2002, issued a Demand Notice Dated **24.12.2025** calling upon the Borrower/ Mortgageor **Mr. Vimal Kumar Sudhirkumar Pujara** to repay the amount mentioned in the demand notice being **Rs. 20,03,239.78/- (Rupees Twenty Lakhs Three Thousand Two Hundred Thirty Nine and Paise Seventy Eight Only)** within 60 days from the date of receipt of the said notice.

The Borrower / Mortgageor having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **28th day of September of the year 2026**.

The Borrower / Mortgageor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India, University Road Branch** for an amount **Rs. 20,03,239.78/- (Rupees Twenty Lakhs Three Thousand Two Hundred Thirty Nine and Paise Seventy Eight Only)** as on 24.12.2025 and further interest & expenses thereon until full payment.

The Borrower's attention is invited to provisions of Sub-Section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Residential Flat No. 801 on 8th Floor with Built up Area Admeasuring 540 Sq. Feet, situated on Survey No. 140 paiki 2 paiki 3 of Village : Ghanteswar, Wing B/2/A, Crystal 2G Apartment, Building-2, Opp. SRP Camp, Nr. Bapa Sitaram Chowk, Vardhaman Nagar, New 150 Ring Road, Ghanteswar, Taluka and District : Rajkot, having area admeasuring 50.19 Sq. Mr. **The Property is Bounded by : North : Open to Sky, South : Flat No. 802. East : Open to Sky, West : Main Door of Flat & Common Passage**

Date : 28.09.2026, Place : Rajkot Authorised Officer, Bank of India

Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another
Before the Central Government
Regional Director, North Western Region
B ROC Bhavan, Opp. Rupal Park, Nr. Ankur Bus Stand, Naranpura, Ahmedabad, Gujarat - 380013

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND
In the matter of OPTUS LAMINATES LIMITED having its registered office at Block/Survey No. 198 (New Block/Survey No. 837), Sonasan, Taluka-Prantij, District-Sabarkantha, Gujarat, 383210

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting of the Members of the Company held on May 30, 2026, to enable the Company to change its registered office from the State of Gujarat to the State of Maharashtra.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing the Investor Complaint Form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, North Western Region at B ROC Bhavan, Opp. Rupal Park, Nr. Ankur Bus Stand, Naranpura, Ahmedabad, Gujarat 380013 within fourteen days from the date of publication of this notice, with a copy of such objections sent to the applicant company at its registered office mentioned below:

OPTUS LAMINATES LIMITED, Regd. Office: Block/Survey No. 198 (New Block/Survey No. 837), Sonasan, Taluka-Prantij, District-Sabarkantha, Gujarat, 383210.

For Optus Laminates Limited
Sd/-
Vasu Sarvesh Agarwal
Director
DIN: 10087583

Date: September 29, 2026
Place: Gujarat

BANK OF BARODA, ROSARB
Mahalaxmi Tower, 1st Floor, Tithal Road, Valsad. Ph.: 02632-241454, Email : sarbul@bankofbaroda.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
"APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of **Bank of Baroda**, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" "without recourse basis" for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s Dues/Reserve Price/Auction Date & Time, EMD and Bid Increase Amount are mentioned below :

Sr./ Lot No.	Branch Name Contact No	Name & address of Borrower/s / Guarantor/s	Short Description of property with known encumbrances, If any / Status of Possession	Total dues	1. Reserve Price 2. Earnest Money Deposit (EMD) & Bid Increase Amount
1	ROSARB 9924290330	EXCEL PRINT PACK Plot No 24 Bhilad Laghu Udyog Sakhari Mandi Sarigan Bhilad, Gujarat 396105 Mr Jayesh Balkrishna Vyas & Mrs Malti Jayesh Vyas Flat No 205/A 2 Raj Complex Chharwad Road Vapi Pardi Vapi 396195	Residential Flat No A-2/205, admeasuring 775.00sq ft ie 72.02 sq mtrs on 2nd floor of Building A-2 of Rajhans Complex raised on NA land bearing plot no 1 of survey no 314/1 within Vapi city survey & municipal limit of Vapi, District Valsad with all the others rights, title, interest and benefits thereto belongings to Mr Jayesh Balkrishna Vyas & Mrs Malti Jayesh Vyas and is bounded as under: East: Open Space & Charwadada Road, West: Flat No B 409, North: Flat No-B 402; South: Open Space & A-1 Building (Physical Possession)	Rs. 40,50,865/- as on 26.09.2026	1. Rs. 20,92,500/- 2. Rs. 2,09,250/- 3. Rs. 10,000/- (With unlimited extension of 10 minutes each)

• Date of E-Auction : 07-11-2026 • Time of E-Auction : From 02:00 PM to 06:00 PM, (FOR 30 Days Notice)
• Property Inspection date & Time. 15.10.2026 11:00 AM to 02:00 PM

For detailed terms and conditions of sale, please refer to the link provided in <https://bankofbaroda.bank.in/e-auction> and online auction portal <https://baanknet.com> Also, prospective bidders may contact the Authorized Officer on Tel No. 02632-241454 Mobile: 9924290330.

Date : 28.09.2026
Place : ROSARB, Valsad

Chief Manager & Authorised Officer,
Bank of Baroda

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The Indian Express.
For the Indian Intelligent.

For me every story has a beginning, middle and end. And a counterpoint.

Inform your opinion with unbiased and comprehensive analysis.

The Indian EXPRESS
JOURNALISM OF COURAGE

Ahmedabad

